

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IDHASOFT LIMITED

RELEVANT PARTICULARS		
9.	Name of corporate debtor	BELGIUM ALUMINIUM & GLASS INDUSTRIES PRIVATE LIMITED
10.	Date of incorporation of corporate debtor	19 th July, 2007
11.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC – Mumbai
12.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203MH2007PTC172488
13.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 402, Fourth floor, Baba house, Mathuradas VasANJI Road, Opp. Cinemax cinema, Andheri (East) Mumbai MH 400093
14.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 27th August 2019 Order Receipt: 11 th September 2019
15.	Estimated date of closure of insolvency resolution process	9 th March 2020
16.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravindra Chaturvedi IBBI/IPA-001/IP-P00792/2017-2018/11359
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/o. Parekh Shah & Lodha, 31E, BKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400053 Email: ravinchaturvedi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o. Parekh Shah & Lodha, 31E, BKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400053 Email: ip3.belgiumglass@gmail.com
11.	Last date for submission of claims	25 th September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(c) Relevant Forms and (d) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. BELGIUM ALUMINIUM & GLASS INDUSTRIES PRIVATE LIMITED on date of receipt of order 11th September 2019 and date of order 27th August 2019.

The creditors of M/s. Belgium Aluminium & Glass Industries Private Limited are hereby called upon to submit their claims with proof on or before 25th September 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th September 2019

Place: Mumbai

Ravindra Chaturvedi
(Interim Resolution Professional)

